## THE HIGH COURT OF MEGHALAYA AT SHILLONG.

## **NOTIFICATION**

Dated, Shillong the \_\_\_ December, 2021

No.HCM.II/73/2021-Estt./\_\_\_\_\_: In exercise of the power conferred by sub-clause(15) of clause (C) of the Rules of the High Court of Meghalaya 2013 (chapter-II) and with the approval of the Hon'ble the Chief Justice, the High Court of Meghalaya is pleased to amend Rule 8 of Chapter IV of the Rules of the High Court of Meghalaya Rules, (Part I), 2013 as follows:

"8. Size of paper, neat typing, paragraphing etc.:- Every such application shall be neatly typed on stout paper (white colour) of A4 size with a margin of two inches and shall contain not exceeding thirty lines in each full page. The application shall be divided into paragraphs and numbered consecutively and both sides of the paper shall be used."

The above amendment shall take effect from 1st March, 2022.

By Order

Memo HCM.II/73/2021-Estt/ 3676 -A Dated, Shillong the 2<sup>™</sup> December, 2021
Copy to:-

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
  - 2. The P.S. to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
  - 3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
  - 4. The P.S. to Advocate General/Addl. Advocate General, High Court of Meghalaya, Shillong for favour of kind information.
  - The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
  - The Joint Registrar (Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information.
  - The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
  - 8. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
  - 9. The Director of Printing and Stationery, Meghalaya, Shillong with a request to publish the same in the Extraordinary Gazette.
  - 10. The Chief Librarian for favour of kind information and necessary action.
- 11. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website under the relevant head.
- 12. Notice Board.
- 13. Office file.

REGISTRAR GENERAL